

KARNATAKA LOKAYUKTA

No.LOK/INQ/14-A/17/2014

Multistoreyed Building
Dr. B.R. Ambedkar Veedhi,
Bengaluru -560 001.
Date:27/01/2021.

MODIFIED RECOMMENDATION

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Sub: Departmental Inquiry against

1.Sri. Malakappa, the then Panchayath Development Officer, Gunjalli Grama Panchayath, Sidhanoor Taluk, Raichur District.

2. Sri.Murthuja Saba, the then Secretary of Gunjalli Grama Panchayath, Sindhanoor Taluk, Raichur District-reg.

Ref: (1) Letter of recommendation dated 16/03/2017.

(2) Government letter No ಗೌಪ 254 ಗೌಪಂಕಾ 2017 Bengaluru dated 03/01/2018 of the Deputy Director Ex-Officio Under Secretary to Government, Rural Development and Panchayath Raj, Government of Karnataka.

1. , Vide letter of recommendation referred to at (1) above, it was recommended to impose penalty of **recovery of a sum of Rs.1,05,000/- from the pension payable to DGO-1 Sri. Malakappa and to recover a sum of Rs.1,71,250/- from the salary payable to DGO-2 Sri. Murthuja Saba.**

2. The Administrative Department vide letter referred to at (2) above, it is informed that DGO-1 Sri. Malakappa and DGO -2 Sri. Murthuja Saba have already paid Rs. 70,000/- and Rs.1,14,252/- respectively to the Government.



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3. Hence, in modification of the recommendation made as against DGOs 1 and 2 vide the letter of recommendation referred to at (1) above, it is recommended that :

(1) The difference amount of penalty recommended in excess of amount already paid by DGO 1 Sri. Malakappa shall be recovered from his pension.

(2) In respect of DGO-2 Sri. Murthuja the difference amount of penalty recommended in excess of amount already paid by him shall be recovered from his salary.

Action taken in the matter is to be intimated to this authority.


(Justice B.S.Patil)
Upalokayukta
State of Karnataka
Bengaluru.